

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 11
(IB)-1935(PB)/2019

IN THE MATTER OF:

ICICI Bank Ltd	...	Applicant/Petitioner
Vs		
SMS Paryavaran Ltd.	...	Respondent

Order under Section 7 of the Insolvency & Bankruptcy Code, 2016 (CIRP).

Order delivered on 04.06.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Canara Bank : Ms. Anju Jain, Mr. Hitesh Sachar, Mr. Rabi Karmokar,
Adv. for Canara Bank.
For Respondent : Mr. Abhishek Anand, Mr. Karan Kohli, Mr. Ishaan
Dhingra, Advs.
Mr. Siddhant Jaiswal, Adv. in IA-2704/2020, IA-
5720/2022
For Erstwhile RP : Mr. Sajeve Deora, Advocate/ERP

ORDER

Ld. Counsel Mr. Rabi Karmokar for the Canara Bank appears, he has filed multiple applications and seeks time to pursue these applications, same is granted.

At the request, list the matter **on 13.08.2024** along with all other pending applications.

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)